

Chelliah Committee Report

2659 SHRI BULLA BULLI RAMAIAH Will the Minister of FINANCE be pleased to state

(a) whether the Andhra Pradesh has appointed a sub-committee to consider the recommendations of the Raja Chelliah Committee,

(b) if so, whether Andhra Pradesh is the first State to implement the Committee's Report, and

(c) if so the names of the other States which have implemented the Recommendations of the Chelliah Committee?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (c) The Central Government had constituted a Tax Reform Committee under the Chairmanship of Prof. Raja J. Chelliah to suggest reforms in direct and indirect taxes levied and collected by the Central Government. The Committee in its report had made *inter alia* certain observations about levy of Consignment Tax and Central Sales Tax. These aspects are being gone into by a Committee of State Finance Ministers whose report is awaited. No sub-committee has been appointed by the Government of Andhra Pradesh to go into these recommendations.

[Translation]

Selling of NTC cloth

2660 SHRI HARIKEWAL PRASAD
SHRI KHELAN RAM JANGDE

Will the Minister of TEXTILE be pleased to state

(a) whether any irregularity of sale of cloth for NTC mills being sold at price lesser than the cost price has come to the notice of the Government

(b) if so the details thereof and

(c) the punitive action taken by the Government to check the practice?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) to (c) It has been reported by the National Textile Corporation that in some cases for example cut pieces, damaged cloth defective/sub standard cloth and non moving cloth, the cloth is sold at a discount by the subsidiary corporations of the NTC. There may also be cases of distress selling of non moving cloth due to financial crisis in the subsidiary corporations. NTC mills have obsolete machinery and higher overhead expenses, on account of which the cost of production is higher than the sale price of the some product of the private mills in the market. Any irregularity in the sale of cloth which comes to the notice of NTC/Government is investigated for appropriate action. One such complaint is under investigation.

[English]

NTC/BIC Mills in Madhya Pradesh

2661 SHRI PHOOL CHAND VARMA Will the Minister of TEXTILE be pleased to state

(a) whether there has been no wage revision in NTC/BIC mills in Madhya Pradesh since 1973,

(b) if so the reasons therefor, and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G VENKAT SWAMY) (a) to (c) Wages in the NTC/BIC mills have been increased from time to time after 1973 on the basis of settlements negotiated between the managements and the workers under the auspices of the State Government. There have been wage revisions in the NTC mills in Madhya Pradesh under Sacklecha Award in June, 1979. Vohra Appeal in January, 1979 and Patwa Appeal in January 1991. BIC has no mills in Madhya Pradesh.

Travel by Private Airlines

2662 SHRI AMAR ROYPRADHAN Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) the details of the instructions issued by the Government permitting Government employees to travel by private airlines for official purposes,

(b) whether these instructions are valid for entitled as well as non entitled Government employees,

(c) whether any difficulty in interpreting the instructions were brought to notice of the Government,

(d) if so, whether the Government have issued clarification in this regard, and

(e) if not the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) Government servants who are entitled to travel by air under the supplementary rules are normally required to travel by Indian Airlines/Vayudoot, except where the station to which he/she has to go on official duty is not connected by Indian Airlines/Vayudoot. In the latter case, they can travel by private scheduled airlines.

(c) No, Sir,

(d) and (e) Do not arise

Iron-Ore Exports

2663 SHRI SULTAN SALAHUDDIN OWAIISI Will the Minister of COMMERCE be pleased to state

(a) whether the Union Government propose to phase out iron-ore exports after the expiry of the existing contract,

(b) whether this will create a shortage in the availability of high grade iron-ore in the country,

(c) if so, the details thereof, and

(d) the steps being taken by the Government to meet